

F.No. 11/09/Reg/Harmoniztn/2014(Pt.I)
Food Safety and Standards Authority of India
(Regulation Division)

(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 14th January, 2016

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding operationalization of standards of Food Additives for use in various Food Categories.

The draft amendment notification No. 11/09/Reg/Harmoniztn/2014 was notified in the Gazette of India on 04.08.2015 and uploaded on the FSSAI website on 13.10.2015 for inviting suggestions and comments from various stake holders.

2. some of the standards of Food Additives contained in the above mentioned notification have been made operational with immediate effect in addition to the provisions contained in regulations 3.1 of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 and the same has been uploaded on FSSAI website vide notice dated 23.12.2015

3. It is directed that the enforcement officials in your States/UTs be instructed to implement the said standards of Food Additives for use in various Food Categories.

4. This issues with the approval of the competent Authority in exercise of the power vested with Food Authority under Section 16 (5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulations)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Officers of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI